

**Central Administrative Tribunal
Principal Bench, New Delhi**



**C.P. No.193/2021
in
O.A. No.249/2016**

This the 20th day of September, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

1. Diana George, Staff Nurse
Aged about 48 years
D/o Sh. George Thomas
R/o Flat No.520-A, Sec-3, R.K. Puram
New Delhi.-110022.
2. Sunita Sharma, Nursing Sister (Applicant no.4)
Aged about 56 years
W/o Shri Gajender
R/o Beta 1st, E-217, Gautam Budh Nagar
Greater Noida, UP.
3. Susan Chacko, Nursing Sister (Applicant no.5)
Aged about 53 years
W/o Shri Chacko
R/o A-5B/51A, D-58, Janak Puri, New Delhi.
4. Sudha Kumari, Staff Nurse (Applicant no.8)
Aged about 53 years
W/o Shri Babu Rajan
R/o 43-A, Vikrant Enclave
Maya Puri, New Delhi.
5. Anjali Alok Mesih, Staff Nurse (Applicant no.9)
Aged about 50 years
W/o Shri Alok Messi
R/o 2/202, NRC
Sriniwaspuri, New Delhi – 110 065.



6. Vaishali Shende, Staff Nurse (Applicant no.10)
 Aged about 45 years
 W/o Shri Shende
 R/o Type-3, Qtr. No.72
 North West Moti Bagh
 New Delhi.

..Petitioners

(Through Advocate: Shri M.K. Bhardwaj)

VERSUS

1. Sh. Rajesh Bhushan
 Secretary
 Ministry of Health & Family Welfare
 Nirman Bhawan, New Delhi.
2. Dr. S.V. Arya
 Medical Superintendent
 Safdarjung Hospital, New Delhi-110029.
3. Sh. Deepak Khandekar
 Secretary
 Department of Personnel & Training
 Govt. of India, North Block
 New Delhi - 110001.

...Respondents

(Through Advocate: Shri R.K. Jain)

ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

The present contempt petition has been filed alleging wilful defiance of the directions of this Tribunal in Order/Judgment dated 02.11.2020.

2. It is not in dispute that against the Order/Judgment of this Tribunal in the aforesaid OA, the respondents have



approached the Hon'ble High Court of Delhi in WP(C) No. 6493/2021 and the same was disposed of vide Order dated 15.09.2021. Para 6 of the said Order/Judgment reads as under:

“6. At this stage, Mr. Garg says that a contempt petition has been filed, with the Tribunal by the respondents. Mr. Bhardwaj says that for the next two months, the said contempt petition will not be pressed. The Tribunal will take this aspect into account, vis-à-vis the contempt petition.”

3. In the facts and circumstances, the Contempt Petition is closed. Notices are discharged. However, it is clarified that if directions of this Tribunal are not complied with by the respondents even within the time as recorded in the aforesaid Order of the Hon'ble High Court, the petitioners shall be at liberty to approach this Tribunal for revival of the present Contempt Petition.

(R.N.Singh)
Member (J)

(A.K. Bishnoi)
Member (A)

/cc/rk/anjali